

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
LOK SABHA  
UNSTARRED QUESTION NO. 5117  
ANSWERED ON 24/03/2026

FTAs SIGNED BY INDIA

5117. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of COMMERCE AND INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the Free Trade Agreements (FTAs) signed by India, year-wise since 2014;
- (b) the details of customs duty forgone as a result of these FTAs, FTA-wise details since 2014; and
- (c) the details of the estimated customs duty forgone as a result of the trade deal with the USA?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI JITIN PRASADA)

(a) and (b) Since 2014, India has signed 06 Free Trade Agreements (FTAs) with its trade partners namely, Mauritius, United Arab Emirates (UAE), Australia, European Free Trade Association (EFTA), the United Kingdom (UK) and Oman. FTA with UK and Oman will be implemented and enter into force post ratification of partner countries as per agreement. The details are placed at Annexure. In addition, FTA negotiations with New Zealand and the European Union have been concluded on 22nd December 2025 and 27th January 2026 respectively.

Being voluminous, the Statement of Customs Duty forgone may be sourced at <https://www.indiabudget.gov.in/> in the Receipt Budget Documents.

FTAs are complex economic instruments aimed at expanding trade, export competitiveness and deepening economic integration. FTAs provide calibrated market access through tariff elimination at Entry into Force (EIF), phased reductions, and sensitive/exclusion lists across sectors.

The details of tariffs structure and salient features of these FTAs may be sourced at <https://www.commerce.gov.in/international-trade/>.

(c): India has not signed any FTA with United States of America (USA). India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement for the same was released on February 07 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Pursuant to U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments and remains engaged with the U.S. Government.

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Annexure referred to in reply to Part (a) to (c) of Lok Sabha Unstarred Question No. 5117 for answer on 24.03.2026

India's Free Trade Agreements since 2014

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1.	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 <sup>nd</sup> February, 2021	1 <sup>st</sup> April, 2021
2.	India-UAE CEPA	18 <sup>th</sup> February, 2022	1 <sup>st</sup> May 2022
3.	India-Australia Economic Cooperation and Trade Agreement (ECTA)	2 <sup>nd</sup> April, 2022	29 <sup>th</sup> December 2022.
4.	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 <sup>th</sup> March 2024	01 <sup>st</sup> October 2025
5.	India - UK Comprehensive Economic and Trade Agreement (CETA)	24 <sup>th</sup> July 2025	Under ratification process
6.	India – Oman Comprehensive Economic Partnership Agreement (CEPA)	18 <sup>th</sup> December 2025	Under ratification process